

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 227

(IB)-609(ND)/2017

IA/3476/2020 IA/5083/2020 IA/4476/2020 CA-688/2018 CA-726/2018 CA-747/2018 CA-774/2018 CA-603/2019 CA-1602/2019, CA-667/2018, CA849/2018, CA-775/2018, CA/1238/2018, CA-704/2018, CA-848/2018, CA-826/2018, CA-827/2018, CA850/2018, CA-828/2018, CA1122/2019, CA-368/2019, CA1669/2019, CA-4476/2020, CA/946/2019, CA-994/2019, CA-37/2019, CA/798/2019, CA-35/2019, CA-806/2018, CA-36/2019, CA-809/2018, CA-807/2018, CA797/2018, CA-808/2018, CA-747/2018, CA/450/2019 & CA-1126/2019

IN THE MATTER OF:

SE Investments Ltd.

... **Applicant/Petitioner**

Versus

Soni Realtors Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.01.2021

CORAM:

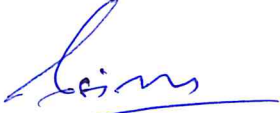
**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Vikram Gulliya, Adv, – Mr. Shivam Wadhwa Adv., RP Manoj Kulshrestha, Sr. Adv. Ritin Rai along with advocates Mr. Dheeraj Gupta, Ms. Diksha Arora and Ms. Ritika Sinha, Mr. Rahul Kumar, Mr. Saurabh Jain, Advocate, Mr. Sumesh Dhawan and Ms. Geetika Sharma for Resolution Professional, Mr. Shivam Wadhwa Adv.,

ORDER

Renotify on 24.02.2021.


**T.S. Singh
(Court Officer)**